

[Sardar Iqbal Singh]

various assurances, promises and undertakings given during the sessions shown against each —

(i) Statement No XVII—Sixty-fifth Session, 1968

(ii) Statement No XVI—Sixty-sixth Session, 1968

(iii) Statement No XIV—Sixty-seventh Session, 1969

(iv) Statement No XII—Sixty-eighth Session, 1969

(v) Statement No X—Sixty-ninth Session, 1969

(vi) Statement No VII—Seventieth Session, 1969

(vii) Statement No V—Seventy-first Session, 1970

(viii) Statement No IV—Seventy-second Session, 1970

(ix) Statement No III—Seventy-third Session, 1970

(x) Statement No I—Seventy-fourth Session, 1970

[See Appendix LXXIV, Annexure Nos 94 to 103 for (i) to (x)]

I. ANNUAL REPORT (1969-70) OF THE INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR

II. ANNUAL REPORT (1969-70) OF THE NATIONAL INSTITUTE OF FOUNDRY AND TECHNOLOGY, RANCHI

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KIS-KU) Sir, I beg to lay on the Table —

(a) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1969-70 together with a statement giving reasons for not laying simultaneously Hindi version of the Report [Placed in Library See No LT-4611/70]

(b) A copy of the Annual Report of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1969-70, together with a statement giving reasons for not laying simultaneously Hindi version of the Report [Placed in Library See No ET-4612/70]

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE) NOTIFICATIONS

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) Sir I beg to lay on the Table —

(a) A copy of the Ministry of Finance (Department of Revenue and Insurance) Notification No 181/F No 1(345)/68-TPL, dated the 18th November, 1970 (in English and Hindi), publishing the Taxation Laws (Extension to Union Territories) (Removal of Difficulties) Order No 2 of 1970 [Placed in Library. See No LT-4649/70]

(b) A copy of the Ministry of Finance (Department of Revenue and Insurance) (Central Board of Direct Taxes) Notification No 180/F No 133(31)/70-TPL, dated the 18th November, 1970 (in English and Hindi) publishing the Income tax (Fourth Amendment) Rules, 1970, under section 296 of the Income-tax Act, 1961 [Placed in Library. See No LT-4627/70]

(c) A copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 —

(i) Notification G S R No 1922, dated the 21st November, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 79th Amendment Rules, 1970, together with an Explanatory Memorandum thereon

(ii) Notification G S R No 1923, dated the 21st November, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 80th Amendment Rules, 1970

[Placed in Library See No LT-4550/70 for (i) and (ii)]

(iii) Notification G S R No 1964, dated the 28th November, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 81st Amendment Rules, 1970. [Placed in Library See No LT-4629/70]

(d) A copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G S R No 1935, dated the 21st November, 1970 (in English and Hindi), together with an Explanatory Memorandum thereon [Placed in Library See No LT-4551/70]